

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**(IB)-124/ND/2024**

**IN THE MATTER OF:**  
**Catalyst Trusteeship Ltd.**

... **Applicant/Petitioner**

**Versus**

**ASF Buildtech Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Angad Varma, Adv. Prashant Kumar and  
Adv. Kevin Chadha

**For the Respondent** : Adv. Mishra, Adv. Nikhil Mathur, Adv. Arpit Paul

**For the RP** : Adv. Jyoti Khurana

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

The reply stated to have been filed on behalf of the CD but it is not available on DMS/e-portal of this Tribunal. Nevertheless, the Ld. Counsels for the Creditor has admitted that a copy of reply has been made available to him. He seeks an opportunity to file the rejoinder. At the request made by the Ld. Counsel for the Creditor, the hearing is deferred to 30.04.2024. In the meantime, the CD shall also ensure that the reply is uploaded on DMS/e-portal of this Tribunal.

List the matter on 30.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**